

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 2504/2003

Wednesday, this the 15th day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman

Hon'ble Shri S.A. Singh, Member (A)

Dinesh Singh
Head Constable (Driver)
No.3858/ PCR, Delhi Police Force
Resident of D-79, Jhilmil Colony, Delhi.
(By Advocate: Shri C.P. Saxena)

...Applicant

Versus

1. Commissioner of Police, Delhi
Police Headquarters, IP Estate,
New Delhi-2

2. Joint Commissioner of Police (Hqrs.)
Delhi Police Force
Police Headquarters, IP Estate
New Delhi-2

...Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant was appointed as Constable (Driver) in Delhi Police on 27.10.1986. On 3.8.1992, the applicant was promoted to the rank of Head Constable (Driver). The applicant's name is stated to have appeared at Sl.No.24 of the promotion list. Learned counsel for applicant informs us that insofar as the applicant is concerned, there were no disciplinary proceedings pending against him. The respondents had promoted certain persons as Head Constable (Drivers) and thereafter to the rank of Assistant Sub Inspector (Drivers).

2. The grievance of the applicant is that thereafter he has not been considered for the said promotion and no

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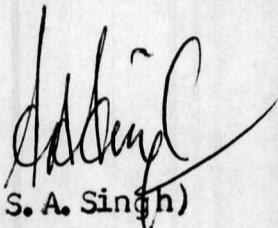
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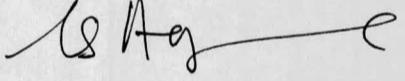
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reasons even in this regard are forthcoming. The applicant has submitted a representation dated 20.5.2002, a copy of which is Annexure A-7. No reply even has been received.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present petition.

4. It is directed that Deputy Commissioner ~~of~~ of Police, Police Headquarters, New Delhi would consider the said representation dated 20.5.2002 and pass a speaking order which should be conveyed to the applicant preferably within a period of four months from the date of receipt of a certified copy of the present order.


(S. A. Singh)
Member (A)


(V. S. Aggarwal)
Chairman

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